

**F.No.5(3)GS/2010-COMPAT**  
Government of India  
Ministry of Corporate Affairs  
**COMPETITION APPELLATE TRIBUNAL**  
Kota House Annexe, 1, Shahjahan Road, New Delhi-110011

**Dated 12<sup>th</sup> April, 2017**

**TENDER NOTICE**

The Competition Appellate Tribunal invites sealed quotations for Pest Control, Rodent Control, Reptiles and Termite Control Treatment etc., as elaborated below:-

Sl. No.	Description	Rate per annum (A+B+C)
1.	<p><b>(A) General Pest Control:</b> Eradication of mosquitoes, flies, cockroaches, lizards, insects etc. through the use of permitted insecticides as per Government of India and WHO norms. The pest control should cover all the places like space under the tables, chairs, almirahs, on and around the pile of files, wooden furniture, false ceiling, all drain ducts of toilets, canteen room, record room, store room and any hidden space under all furniture, leaving no space unattended.</p> <p><b>(B) Rat &amp; Rodent Control:</b> Rats/Rodents to be controlled by: (i) catching rats or reptiles, (ii) Placing glue mats or (iii) Placing ultra sound devices as may be required or (iv) Using permitted spray or putting herbal / chemical tablets etc. to keep the rats and rodents away from the office premises. While using chemicals it ought to be ensured that it is not placed in such a manner that</p>	

<p>the carcass of the rats/reptiles etc. remain inside the building or above the false ceiling.</p>	
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<p><b>(C) Termite Control:</b> The pest control for termites and white ants should cover all the places, like under the tables, chairs, almirahs, on and around the pile of files, on wooden furniture, on false ceilings, in all the record rooms, stores and any hidden space under all furniture so that no space is left unattended. The treatment requires to be done in such a manner that there is no termite attack causing damage to the wooden items and office files.</p>	
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**Last date & Time for Submission: 12.05.2017 at 5.00 PM**

**Date/Time for opening of bids: 15.05.2017 at 11.00 AM**

At any time prior to the deadline for submission of bids, the Competent Authority may, for any reason, whether on its own initiative or in response to a clarification requested by a prospective bidder, modify the tender notice by amendment. Such amendments shall form an integral part of the tender notice and it shall amount to an amendment of the relevant clause of the tender notice.

The prospective bidders are required to keep a watch on the website of the Competition Appellate Tribunal ([www.compat.nic.in](http://www.compat.nic.in)) and of the Ministry of Corporate Affairs ([www.mca.gov.in](http://www.mca.gov.in)) for any amendment to the tender notice or to the clarification to the queries raised by the bidder(s).

The Competent Authority reserves the right to reject the bids if they are submitted without taking into account these amendments/clarifications.

In order to allow the prospective bidders reasonable time in which to take the amendment into account in preparing the bids, the Competent Authority may at its discretion, extend the deadline for the submission of the bids.

**The site at which the service is required to be done can be inspected on any working day (Monday to Friday) between 10.00 AM to 6.00 PM. The bidders are advised to inspect the site for better understanding of the scope of work to be undertaken.**

The bids shall be submitted along with a crossed Demand Draft of a value of Rs. 2,500/- (Rupees Two thousand five hundred only) towards the Earnest Money Deposit (EMD), drawn in favour of the **“Pay & Accounts Officer, Ministry of Corporate Affairs, New Delhi”**. The bids received without EMD or bids incomplete in any manner would be summarily rejected.

The EMD of the unsuccessful bidders would be returned after the finalization of the tender process. However, in the case of the successful bidder, the EMD would be returned only after the bidder deposits necessary Performance Security with this Tribunal.

The successful bidder is required to deposit an amount equivalent to 10% of the contract value as Performance Security by way of FDR of any Nationalized Bank, drawn in favour of the **“Pay & Accounts Officer, Ministry of Corporate Affairs, New Delhi”**, within two days from the date of acceptance of the bid. The Performance Security would be refunded after a period of one month of the completion of the work.

After the acceptance of the bid, the successful bidder has to undertake the job specified in the Tender Notice under the overall supervision and guidance of the Competent Authority of this Tribunal.

The work has to commence within five days from the date of award of the contract. In case of failure, the Competent Authority may consider termination of the Contract pursuant to Clause 11 of the Terms and Conditions annexed to the tender notice.

The bids will be opened in the presence of the representatives of the bidders, if any. **Requests for postponement will not be entertained.** The Competent Authority reserves the right to accept/ reject any or all bids either in part or in full without assigning any reasons thereof.

The bids shall be sent in sealed covers super scribed "**Bid for pest control treatment**" by post/speed post/registered post or submitted at the Reception Counter. The bids shall be addressed to the "**Registrar, Competition Appellate Tribunal, Kota House Annexe, 1, Shahjahan Road, New Delhi – 110 011.**"

The detailed terms and conditions are enclosed herewith.

  
(Shaji M.)  
Accounts Officer

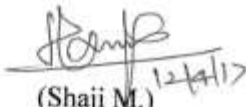
**TERMS AND CONDITIONS**

- (1) The rates shall be quoted strictly as per the specifications mentioned in the tender notice. The rates for the works/items shall be quoted and the bids for any one work/item only will be summarily rejected.
- (2) Agencies must ensure that the pest control once done shall remain effective up to next pest control, failing which it shall have to be done again and any cost therefor will not be entertained.
- (3) The pesticides, etc. used for pest/rodent control, should not create adverse impacts on human health.
- (4) The rates of taxes and duties, as applicable, should be clearly indicated wherever chargeable.
- (5) The firm should be registered with relevant authorities (Registration with service tax, PAN No. etc. Self-attested copy of registration to be enclosed).
- (6) The firms should have experience of minimum three years of having successfully executed similar work in the Government Department/PSU, etc. (Self-attested copies of certificate/work orders to be enclosed). The firms should also furnish the letter/certificate of satisfactory performance from at least two Govt. department/office.
- (7) Contract Period: The offered rates should be valid for a period of one year and would be extendable for such time and at such rates as are mutually agreed to, on the basis of work performance.

- (8) No advance payment or part payments would be made. The payments will be made on quarterly basis only after satisfactory services throughout the said period. The details of the bank account including NEFT shall be provided for the purpose of processing the final bill.
- (9) The acceptance of the bid would rest with the Competent Authority, Competition Appellate Tribunal, who does not bind itself to accept the lowest quotation and reserves the right to reject or partially accept any or all the quotations received without assigning any reason.
- (10) Quotations must be clearly written or typed. Any interpolation or over writing should be duly attested.
- (11) Termination for Default. The Competent Authority may, without prejudice to any other remedy for breach of contract, by written notice of default sent to the successful bidder, terminate the Contract in whole or part:
  - (i) If the successful bidder fails to provide the satisfactory services or any of the work throughout the contract period specified in the tender notice, or within any extension thereof granted by the Competent Authority; or
  - (ii) If the successful bidder fails to perform any other obligation(s) under the Contract.
  - (iii) If the successful bidder, in the judgment of the Competent Authority has engaged in corrupt or fraudulent practices in competing for or in executing the Contract.
- (12) **Corrupt and fraudulent practices:** The Bidders/Suppliers/contractors under this contract shall observe the highest standard of ethics during the execution of this contract. They shall not indulge in any 'Corrupt practice' of offering, giving, receiving or soliciting anything of value to influence

the action of a public official in the execution of the contract. They shall not adopt any 'Fraudulent practice' like misrepresentation of any fact(s) in order to influence the tender process or the execution of the contract to the detriment of the Department, which includes any collusive practice among the Bidders (prior to or after bid submission) so as to deprive the Department of the benefits of free and open competition.

- (13) The Competent Authority would reject a proposal for award of work if it is found that the Bidder recommended for award of the contract has engaged in corrupt or fraudulent practices in competing for the contract in question.
- (14) Dispute, if any, will be subject to jurisdiction of NCT of Delhi.

  
(Shaji M.)  
Accounts Officer